

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 630 OF 2023**

IN THE MATTER OF:

Anand Arya

...Applicant

Versus

Union of India & Ors.

...Respondents

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Pleas: New Delhi

Date: 18.01.2024

AKASH VASHISHTHA



(Advocate for the Petitioners)
490, Lawyers' Chamber Block-II,
Delhi High Court, New Delhi-110002
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**BEFORE THE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF:

Anand Arya ...Applicant

Versus

Union of India & Ors. ...Respondents

**ADDITIONAL BRIEF SUBMISSIONS AND RESPONSE ON
BEHALF OF THE APPLICANT TO THE STATUS REPORT
FILED BY THE DIVISIONAL FOREST OFFICER,
GAUTAM BUDDH NAGAR, UTTAR PRADESH ON
DHANAURI WETLANDS**

The Applicant above-named

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal, vide Order, dated: 20.11.2023, in the afore-titled matter, permitted the Applicant to examine the Status Report filed on behalf of the Divisional Forest Officer, Gautam Buddh Nagar district, Uttar Pradesh and file objections, thereto.
2. That it can clearly and reasonably be inferred from the Status Report filed on behalf of the Divisional Forest Officer, Gautam Buddh Nagar district, Uttar Pradesh, that the project proponents have not taken any steps whatsoever towards conservation and protection of Dhanauri wetlands as enunciated in the Conservation Plan for the Jewar Greenfield Project. The said inaction is in gross violation of the EC Specific Condition No. (v) that essentially means, inter alia that Dhanauri Wetlands is to be declared as a Wildlife Sanctuary or a Conservation Reserve.

**CONTRAVENTION OF EC CLEARANCE BY
PROJECT PROPONENTS**

3. That it is submitted that the Specific Condition (v) of EC specifically states, "Conservation plan for Birds and Fauna in consultation with Wildlife Institute of India (WII) shall be submitted within six month from grant of this clearance and

shall be implemented in letter and spirit.”, implying that this Conservation has to be, mandatorily, implemented.

4. That Yamuna Expressway Industrial Development Authority (YEIDA) and District Forest Officer, Gautam Budh Nagar (DFO-GBN) and the State of Uttar Pradesh have made absolutely no efforts, whatsoever, to comply with and implement this aforementioned crucial Environment Clearance Specific Condition of the Conservation Plan.
5. That the Conservation Plan had been duly prepared by Wildlife Institute of India (WII) and has been duly accepted by State of Uttar Pradesh and Project Proponents amongst them , YEIDA, NIAL and others, to the best of knowledge of the Applicant.
6. That the Conservation Plan mandates for Dhanauri Wetlands to be declared a Wildlife Sanctuary or a Conservation Reserve.
7. That the construction of the Jewar Airport could not have commenced unless all the conditions in the EC had been accepted for implementation, among these the Conservation of Dhanauri Wetlands as a Sarus Sanctuary or Sarus Conservation Reserve.
8. That on the other hand, YEIDA has expressed its inability to declare Dhanauri Wetlands as a a Wildlife Sanctuary or a Conservation Reserve as it may impact the Development work in Sectors 16-18 as stated in on page 10 of 22 – Minutes of Board of Directors of YEIDA. (74/28). Page 10/22 Para no. 2 of the Status Report states as follows:

“

...

2. धनौरी वेटलैण्ड के सम्बन्ध में परामर्शदाता संस्था द्वारा उपलब्ध कराये गये मानचित्र के अनुसार (धनौरी जल निकाय क्षेत्रफल-46.35 हैक्टेयर तथा धनौरी जल निकाय के चारों तरफ बफर जोन के रूप में लगभग 66.54 हैक्टेयर एरिया इस प्रकार कुल 112.89 हैक्टेयर क्षेत्र) धनौरी जल निकाय को मात्र वेटलैण्ड (रामसर साईट) घोषित कराये जाने के सम्बन्ध में प्राधिकरण द्वारा अनापत्ति प्रेषित की जा सकती है। पक्षी विहार/बर्ड सेन्चुरी घोषित कराने से सैक्टर-16, सैक्टर-17 व सैक्टर-18 इत्यादि में हो रहे विकास कार्य भी प्रभावित होने की सम्भावना है। जिसके दृष्टिगत इसे बर्ड सेन्चुरी घोषित नहीं कराया जा सकता है।

...”

9. That the document referred to in Point 6 above can only mean that the Project Proponents have no intention of complying with Specific Condition (v) of the EC granted.
10. That it may be please noted that Environment Impact Assessment mandates prior approval before the commencement of any activity.
11. That it is pertinent to state here that any non-compliance of the conditions imposed in EC amounts to having no EC at all and hence all activities on the Project would need to be stopped.
12. That the decision by YEIDA, in Point 6 above, is in contravention of Clause (v) of EC Clearance and, therefore, warrants a stay on the construction of Jewar Airport.

VIOLATION OF WETLAND RULES AND DIRECTIONS OF THE HON'BLE SUPREME COURT BY PROJECT PROPONENTS AS ALSO WRONGLY INCLUDED IN MASTER PLANS

13. That the Project Proponents, primarily, YEIDA, and the State of Uttar Pradesh have violated the law of the land by not marking and protecting the Natural Resources such as Forest, Rivers, Wetlands etc – in their Master Plans 2021, 2031 & 2041.
14. That Dhanauri Wetlands was being shown as a small 'waterbody' in Sector 16 and in between Sector 17 & 18. (A True Copy of the Master Plan for Yamuna Expressway

Industrial Development Authority (YEIDA) for 2031 is annexed herewith and marked as **ANNEXURE NO.-1**)

15. That the Sector 16 was to be have a 120 Meter Wide Road running through the Wetland and bisecting it. (This is being averred by the Applicant based on his personal experience while Bird Watching at Dhanauri Wetlands and noticing the alignment of the Road on Google Earth Maps way back in 2019).
16. That the earth-moving and construction equipment was seen in the vicinity of Dhanauri Wetlands on a regular basis in April 2019.
17. That the aforesaid fact was brought to the notice of YEIDA as also the Order, dated: 3.3.2015, passed by this Hon'ble Tribunal in O.A. No. 2/1015, directing maintaining of Status Quo till the area was declared as a Wetland (ANNEXURE 6 to the O.A) and the directions of the Hon'ble Supreme Court in W.P (Civil) 230/2001, M.K. Balakrishnan Vs. Union of India & Ors., granting protection to all the Wetlands of size over 2.25 Ha listed in the NWIA, with Dhanauri Wetlands bearing # 17173 & 17174.
18. That detailed discussions took place between the officials of YEIDA and the Applicant and another Bird Watcher Wing Commander Vijay Sethi.

(A True Copy of the Chain of Emails exchanged between the Applicant and YEIDA are annexed herewith and marked as **ANNEXURE NO.-2**)

19. That on the basis of the discussions and deliberations between Applicant and YEIDA, the latter agreed:
 - a. to realign the 120 Meter Road by-passing the road;
 - b. to take proper precautions that the flow of Rain Water and run-off from the Fields from that side is maintain to the Wetland;
 - c. to plant a Green Belt towards the Wetland side would be planted by July 2019;
 - d. and take other measures.

20. That there had been no further action taken by YEIDA on the agreed points other than changing the alignment of the 120 meter road.
21. That it is further submitted that YEIDA has failed to acquire the area of the Wetland and some more (already notified long ago for acquisition) with a view to complying with the condition (v) of EC which is essential for declaring the area as either a Wildlife Sanctuary or a Conservation Reserve.

DECLARATION OF DHANAURI WETLANDS AS RAMSAR WETLAND OF INTERNATIONAL IMPORTANCE

22. That it is beyond doubt that Dhanauri Wetlands enjoys protection granted by the Hon'ble Supreme Court, vide Orders, dated: 08.02.2017 and 04.10.2017, in W.P.(Civil). No. 230/2001, *M.K. Balakrishnan Vs. Union of India Ministry of Environment, Forest and Climate Change & Ors.*
23. That there the total area as per NWIA of Wetlands No. 17173 & 17174 is 97.97 Ha.
24. That the area of the Zone of Influence is required to be included over and above the area of Wetlands as per NWIA in terms of the Wetlands Rules 2010 and 2017.
25. That the Applicant had been making efforts to obtain the Satellite Imagery maps of Dhanauri Wetlands for a long time but has not succeeded.
26. That both MOEF and SAC-ISRO did not provide the requisite Maps despite the requests via Applications under the RTI Act, made by the Applicant.
27. That upon looking at the co-ordinates on Google Earth Maps and the visuals at the Ground – particularly at the end of Monsoons, the area proposed by the Applicant should cover Dhanauri Wetlands. However, it is the job of Cartographers/Experts to finalise the Maps.
28. That it is beyond doubt that the Dhanauri Wetlands deserve to be Ramsar Wetlands of International Importance as it meets various Criteria as set out and established in the

Original Application and that the RSIS as required is already prepared and send for Approval from the State of Uttar Pradesh.

29. That the Project Proponent, YEIDA, has given its approval for Dhanauri Wetlands to be declared as Ramsar Wetland as is evident from the Status Report filed before this Hon'ble Tribunal.
30. That the MOEFCC has been asking for Proposals for Dhanauri Wetlands as Ramsar Wetland as also as Sarus Sanctuary from May 2019 and has followed it up several times with last being August 2022.
31. That the State of Uttar Pradesh had been derelict in doing the needful despite extensive and regular follow-up by the Applicant.
32. That there is very large population of Winter Migratory Birds at the Wetlands as observed by the Applicant himself and would have been a lot better had the DFO-GBN and land owning Agency YEIDA been diligently discharging their legal and statutory duties of Protecting and Conserving the Wetlands.
33. That there is a huge amount of Water Hyacinth the Wetlands as observed by the Applicant himself.
34. That Dhanauri Wetlands is threatened by Feral Dogs, where Feral Dogs are killing the water birds.

(Photographs depicting how the Water Birds are being killed by Feral Dogs are annexed herewith and marked as **ANNEXURE NO-3**)
35. That all of the above demonstrates a sad state of affairs despite funds being released by YEIDA to DFO-Gautam Buddh Nagar as only a minimal amount of Hyacinth has been removed.
36. That the Applicant has complied with the directions passed by this Hon'ble Tribunal, vide Order, dated: 20.11.2023, to serve all the unrepresented Respondents.

(A True Copy of the Email, bearing the records of the instant O.A. is annexed herewith and marked as ANNEXURE NO.-4)

PRAYER

In light of the facts and circumstances set out herein-above, it is, most humbly, prayed that this Hon'ble Tribunal be pleased to:

- A. Direct the cessation of all works and activities at the Project Site of Jewar Greenfield Airport, immediately;
- B. Direct the Project Proponent – YEIDA – to acquire the Area of Dhanauri Wetlands and the Zone of Influence;
- C. Direct the State of Uttar Pradesh to approve and submit the Proposal to MOEFCC for declaration of Dhanauri Wetlands as Ramsar Wetland and Sarus Sanctuary;
- D. Pass any other or such other further Order(s) or direction(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

Pleas: New Delhi

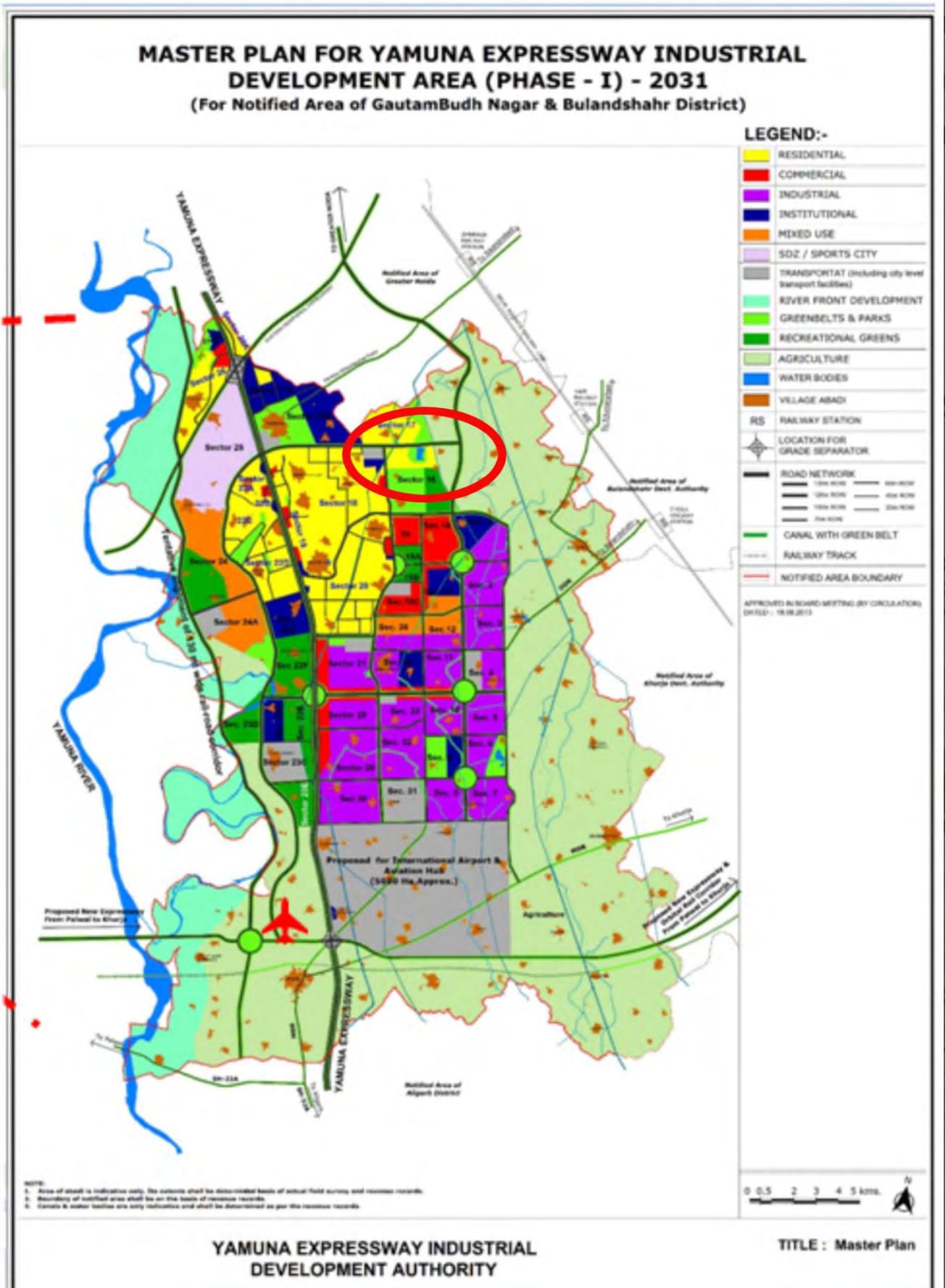
Date: 18.01.2024

AKASH VASHISHTHA



(Advocate for the Petitioners)
490, Lawyers' Chamber Block-II,
Delhi High Court, New Delhi-110002
Ph.: 9717006866, 8588995654
Email: akashvashishtha.06@gmail.com

ANNEXURE- 1



From: Anand Arya anandarya@anandarya.com

Subject: Re: Dhanauri Wetlands - Protection.

Date: 20 May 2019 at 5:58 AM

To: K. K. SINGH - GM PROJECTS - YEIDA gmproj@yamunaexpresswayauthority.com, Anand Mohan - YEIDA smhorticulture@yamunaexpresswayauthority.com

AA

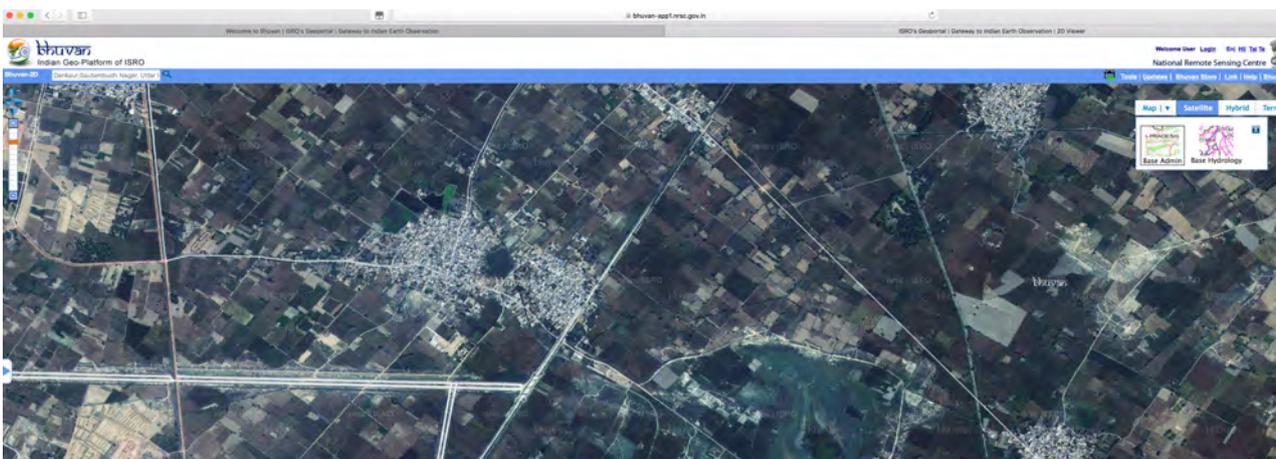
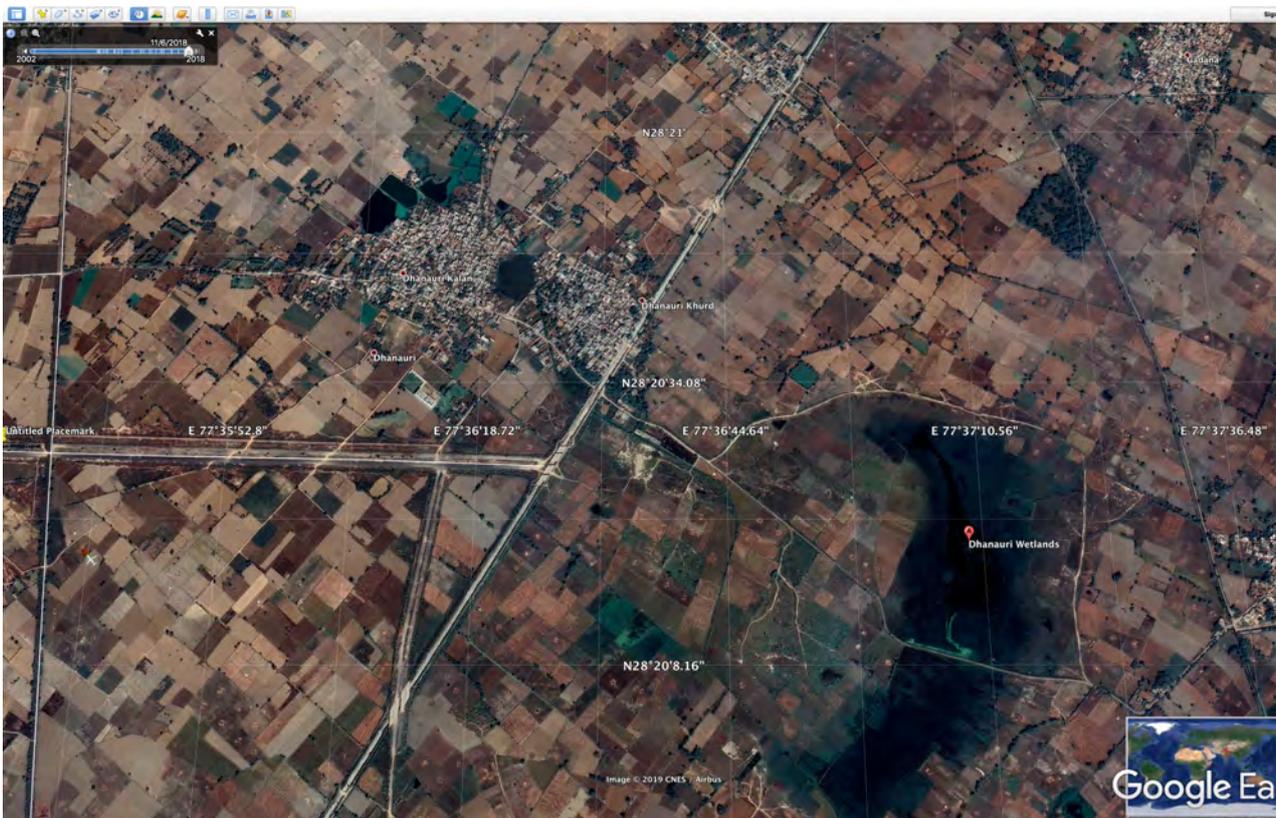
Dear Shri Singh,

Further to my e-mail below, may I request that the 120M road in the presently re-routed option be superimposed to the scale on Satellite Images that I am attaching. One is from Google Earth and the other is from Bhuvan, site of ISRO/NRSC.

This will clear the picture in our minds.

Regards.

Anand Arya
353, Sector 15A
NOIDA 201301
INDIA
+ 91 98182 61909
www.anandarya.com





On 17-May-2019, at 11:49 AM, Anand Arya <anandswarooparya@gmail.com> wrote:

Dear Mr. K.K. Singh,

I thank you and your colleagues team for detailed discussion and a visit to Dhanauri Wetlands yesterday - 16th may 2019

The main issue we had was the activity within the area of the Wetlands that might have harmed and may have resulted in the ultimate destruction of Wetlands.

I am taking the liberty to summarise our understanding as follows:

1. YEIDA values and is seriously concerned with the Wetlands and Forest area with in YEIDA Area.
2. YEIDA has, therefore, looked at various options to optimise action such that the development and infra-structural work of YEIDA does not suffer and at the same the Wetlands and Forest Area, and in particular Dhanauri Wetlands, is protected and becomes a Jewel of Environment in YEIDA area.
3. The 120 Meter Road has been aligned such that it takes the minimum area from the Wetland area (as unofficially identified by Birders based on their observations and other technical inputs/records) over the last 5 Years.

(I am taking the liberty to submit that the alignment could be pushed as as much as possible toward Dhanauri Village side with a view to limiting the loss of the area of the Wetland - the area adjacent to the kachcha track is marshy from July to February/March and is inhabited by tens of thousands of Waders.

4. The 120 Meter Road is being aligned such that the YEIDA's work goes on smoothly as also the Wetland get protected.
5. The Green Belt towards the Wetland Side would be planted before July such that it flourishes during monsoon and becomes safe barrier.

(We would suggest in due course the Tree to be planted that are preferred by Birds).

6. While constructing the 120 Meter Road, culverts and hume pipes etc will be placed in such a manner that the Water - Rain and Irrigation - that flows from the higher altitude towards Wetland, is not hampered.
7. YEIDA would welcome any further suggestions for the protection and growth of the Wetland.

(Two suggestions come to mind readily. 1. the brick-paved road be saved as it is used by the Villagers, particularly small children to travel to Schools in Dhanauri & Amipur Bangar and Thasrana. 2. may consider possibility of sound and light barriers between road and wetland. We have found the noise and light pollution to be a major issue for Okhla Bird Sanctuary.)

We are grateful to you all and Dr. Arun Vir Singh for all the efforts undertaken to review, explain and alleviate our concerns.

Best Regards.

Anand Arya
353, Sector 15A
NOIDA 201301
INDIA
+ 91 98182 61909
www.anandarya.com

P.S.

Dr. Arun Vir Singh:

Sir, would call you and fix time for meeting on Monday, 20th May 2019.
Best Regards

Anand Arya

On 15-May-2019, at 10:58 PM, ARUN VIR SINGH <arunvirsingh@gmail.com> wrote:

Please meet K K Singh GM Project. He will do the needful.
Regards
Arun

Sent from my iPhone

On May 15, 2019, at 10:06 PM, Anand Arya <anandarya@anandarya.com> wrote:

Many Thanks, Sir.
Meanwhile, if possible, may kindly issue instructions
and advise whom can we meet.
Regards.

Anand Arya
353, Sector 15A
NOIDA 201301
INDIA
+ 91 98182 61909
www.anandarya.com

On 15-May-2019, at 9:56 PM, ARUN VIR SINGH <arunvirsingh@gmail.com> wrote:

Sir
I am traveling will be able to meet on Monday.
Regards

Sent from my iPhone

On May 15, 2019, at 8:48 PM, Anand Arya <anandarya@anandarya.com> wrote:

Dear Dr. Singh,

Had sent an e-mail on 8th that your instructions to stop
all activities were not being followed. I was advised by
Shri Anand Mohan on 9th or 10th May that the Contractor
had been advised.

Made a short trip this morning. It was noticed that another
part of the Wetland (essential part as Zone of influence) is
in the process of being reclaimed.

The Representative of the Contractor, present there, told
me that the work is going on 120 Meter and will not affect
the Wetland.

Enclosed are two photographs.

Would be grateful if I could meet you tomorrow morning.
Had confirmed time with Mr. Nand Kishor for 1130 but
would be able to meet you at 0930.

Regards.

Anand Arya
353, Sector 15A
NOIDA 201301
INDIA
+ 91 98182 61909
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Long Shot:

<RECLAMATION-(IMG_1389).jpg>

Close up

<RECLAMATION-(IMG_1387).jpg>

On 07-Apr-2019, at 9:38 AM, ARUN VIR SINGH <arunvirsingh@gmail.com> wrote:

I am asking to stop all activities.
Regards
Arun

Sent from my iPhone

On Apr 7, 2019, at 9:22 AM, Anand Arya <anandarya@anandarya.com> wrote:

Dear Dr. Singh/Mr. Shrivastava

I write to bring you notice a very reassuring thing and two disturbing things that I noticed yesterday when I went Bird Watching in the morning at Dhanauri Wetlands.

It was reassuring that at 0525 hours there were at least 103 Sarus Cranes though my previous best record had been 143 in Hindi and 148 in Urdu in March 2016. There should have been a larger number to my mind keeping in mind the number of breeding nests that were seen in 2016. 17 and 18. It may be worthwhile to consider if they have found another Wetland to roost safely and that would be simply great to find.

It was disturbing to see:

1. The JCBs are digging earth in the vicinity of the Kachcha Track that circles the Wetlands to the North-North East side and open at the far end on the Southern end of Wetland (near Aminpur Bangar and meets the brick-paved Road.

The movement of JCB and Dumpers have widened and deepened the track and thus damaging the track. It would have manifold impact during and after the monsoon.

2. At the Junction of this track and the Brick-paved Road, as one enters the area of Wetland, a half-acre or so area has been filled-up using freshly dug soil from elsewhere and would possibly be in the nature of reclaiming the area. This area is within the marked co-ordinates in the Proposal that has been sent by me to MOEF and State Government and also a copy with you.

This needs immediate review and control action in light of the spirit of Wetland Rules, SC-NGT orders that are already with you.

Sir, this is an extremely pristine wetland and area and needs conservation and preservation.

Attaching a google Earth Image giving an overall view and highlighting the area that needs protection and the disturbance on an approximate basis.

Sir, I am confident due action would be taken.

Best Regards.

Anand Arya
353, Sector 15A
NOIDA 201301
INDIA
+ 91 98182 61909
www.anandarya.com

<DHANAURI-WETLAND-LANDSCAPE-IMAGE-MARKED-2019-04-07.jpg>

ANNEXURE- 3



Feral Dogs killing water birds at Dhanauri Wetlands.



Feral Dogs killing water birds at Dhanauri Wetlands.

-TRUE COPY-



AKASH VASHISHTHA <akashvashishtha.official@gmail.com>

Order, dated: 20.11.2023, passed by the Hon'ble NGT in O.A. No. 630/2023

5 messages

AKASH VASHISHTHA <akashvashishtha.official@gmail.com>

Fri, Nov 24, 2023 at 1:04 PM

To: secy_moef@nic.in, pccf-up@nic.in, ccfecu-up@nic.in, Jewarairport01@gmail.com, dgcaup@nic.in, contact@niairport.in, dmgbn@nic.in, "dfonoida@gmail.com" <dfonoida@gmail.com>, "rogreaternoida@uppcb.in" <rogreaternoida@uppcb.in>, ceo@yamunaexpresswayauthority.com
Bcc: anandarya01@gmail.com

Dear Sir/Madam,

Please take Notice of Order, dated: 20.11.2023, passed by the Hon'ble National Green Tribunal in O.A. No. 630/2023, *Anand Arya Vs. Union of India & Ors.*, whereby, the Hon'ble Tribunal has directed the Applicant to serve documents pertaining to the case to the Respondents.

Since you/your department is a party to the aforementioned O.A., the necessary records are attached herewith and are being, hereby, served, accordingly.

Please acknowledge receipt/confirmation of the same.

Yours faithfully,

Akash Vashishtha

(Advocate and Counsel for the Applicant)

Ph.: 9717006866

Final petition (2).pdf

Order 13.10.2023

Order 20.11.2023

Status Report by DFO, Gautam Buddh Nagar in OA ...

Mail Delivery Subsystem <mailer-daemon@googlemail.com>

Fri, Nov 24, 2023 at 1:05 PM

To: akashvashishtha.official@gmail.com

**Address not found**

Your message wasn't delivered to **secy_moef@nic.in** because the address couldn't be found, or is unable to receive mail.

The response from the remote server was:

550 #5.1.0 Address rejected.

Final-Recipient: rfc822; secy_moef@nic.in
Action: failed
Status: 4.4.2
Remote-MTA: dns; mailgwgov.nic.in. (164.100.2.142, the server for the domain nic.in.)
Diagnostic-Code: smtp; 550 #5.1.0 Address rejected.
Last-Attempt-Date: Thu, 23 Nov 2023 23:35:53 -0800 (PST)

----- Forwarded message -----

From: AKASH VASHISHTHA <akashvashishtha.official@gmail.com>
To: secy_moef@nic.in, pccf-up@nic.in, ccfecu-up@nic.in, Jewarairport01@gmail.com, dgcaup@nic.in, contact@niairport.in, dmgbn@nic.in, "dfonoida@gmail.com" <dfonoida@gmail.com>, "rogreaternoida@uppcb.in" <rogreaternoida@uppcb.in>, ceo@yamunaexpresswayauthority.com
Cc:
Bcc:
Date: Fri, 24 Nov 2023 13:04:10 +0530
Subject: Order, dated: 20.11.2023, passed by the Hon'ble NGT in O.A. No. 630/2023
----- Message truncated -----

Mail Delivery Subsystem <mailer-daemon@googlemail.com>
To: akashvashishtha.official@gmail.com

Fri, Nov 24, 2023 at 1:05 PM



Address not found

Your message wasn't delivered to dgcaup@nic.in because the address couldn't be found, or is unable to receive mail.

The response from the remote server was:

550 #5.1.0 Address rejected.

Final-Recipient: rfc822; dgcaup@nic.in
Action: failed
Status: 4.4.2
Remote-MTA: dns; mailgwgov.nic.in. (164.100.2.142, the server for the domain nic.in.)
Diagnostic-Code: smtp; 550 #5.1.0 Address rejected.
Last-Attempt-Date: Thu, 23 Nov 2023 23:35:53 -0800 (PST)

----- Forwarded message -----

From: AKASH VASHISHTHA <akashvashishtha.official@gmail.com>

To: secy_moef@nic.in, pccf-up@nic.in, ccfeco-up@nic.in, Jewarairport01@gmail.com, dgcaup@nic.in, contact@niairport.in, dmgbn@nic.in, "dfonoida@gmail.com" <dfonoida@gmail.com>, "rogreaternoida@uppcb.in" <rogreaternoida@uppcb.in>, ceo@yamunaexpresswayauthority.com

Cc:

Bcc:

Date: Fri, 24 Nov 2023 13:04:10 +0530

Subject: Order, dated: 20.11.2023, passed by the Hon'ble NGT in O.A. No. 630/2023

----- Message truncated -----

AKASH VASHISHTHA <akashvashishtha.official@gmail.com>

Thu, Jan 4, 2024 at 9:43 AM

To: anandarya01@gmail.com

----- Forwarded message -----

From: **AKASH VASHISHTHA** <akashvashishtha.official@gmail.com>

Date: Fri, 24 Nov 2023, 13:04

Subject: Order, dated: 20.11.2023, passed by the Hon'ble NGT in O.A. No. 630/2023

To: <secy_moef@nic.in>, <pccf-up@nic.in>, <ccfeco-up@nic.in>, <Jewarairport01@gmail.com>, <dgcaup@nic.in>, <contact@niairport.in>, <dmgbn@nic.in>, dfonoida@gmail.com <dfonoida@gmail.com>, rogreaternoida@uppcb.in <rogreaternoida@uppcb.in>, <ceo@yamunaexpresswayauthority.com>

Dear Sir/Madam,

Please take Notice of Order, dated: 20.11.2023, passed by the Hon'ble National Green Tribunal in O.A. No. 630/2023, *Anand Arya Vs. Union of India & Ors.*, whereby, the Hon'ble Tribunal has directed the Applicant to serve documents pertaining to the case to the Respondents.

Since you/your department is a party to the aforementioned O.A., the necessary records are attached herewith and are being, hereby, served, accordingly.

Please acknowledge receipt/confirmation of the same.

Yours faithfully,

Akash Vashishtha

(Advocate and Counsel for the Applicant)

Ph.: 9717006866

 Final petition (2).pdf
 Order 13.10.2023
 Order 20.11.2023
 Status Report by DFO, Gautam Buddh Nagar in OA ...

AKASH VASHISHTHA <akashvashishtha.official@gmail.com>

Thu, Jan 4, 2024 at 12:34 PM

To: secy-moef@nic.in

Dear Sir/Madam,

Please take Notice of Order, dated: 20.11.2023, passed by the Hon'ble National Green Tribunal in O.A. No. 630/2023, *Anand Arya Vs. Union of India & Ors.*, whereby, the Hon'ble Tribunal has directed the Applicant to serve documents pertaining to the case to the Respondents.

256

19

Since you/your department is a party to the aforementioned O.A., the necessary records are attached herewith and are being, hereby, served, accordingly.

Please acknowledge receipt/confirmation of the same.

Yours faithfully,

Akash Vashishtha

(Advocate and Counsel for the Applicant)
Ph.: 9717006866

 Final petition (2).pdf
 Order 13.10.2023
 Order 20.11.2023
 Status Report by DFO, Gautam Buddh Nagar in OA ...

-TRUE COPY-